Thus, initially the reward is proposed to be limited to ₹ one crore, but may be raised depending on the experience gained. For finalizing the proposed scheme on formulation of the informant reward mechanism, public comments were invited by 01.07.2019. The proposed informant reward scheme deals with insider trading violations.

## Taxes collected from and given to Kerala

2600. SHRI ABDUL WAHAB: Will the Minister of FINANCE be pleased to state:

- (a) the taxes collected by the Central Government from the State of Kerala, as Central Taxes, during each of the last three years; and
- (b) the amount released to Kerala on the basis of taxes collected during the period?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ANURAG SINGH THAKUR): (a) The information is as under:—

(₹ in crores)

Financial Year	Direct Tax	GST (On domestic supplies) IGST, CGST, SGST and Cess	Indirect Tax (Non-GST and GST on imports)
2016-17	13779.42	GST has been introduced w.e.f. 1st July, 2017	The State-wise data on collection of Indirect Taxes (Customs/Central
2017-18	16427.32	10857	Excise/Service Tax) is not maintained.
2018-19	17021.16 (Provisional)	16343	

(b) Share of Central taxes/duties of Kerala in last three years is as under:-

(₹ in crores)

Financial Year	Amount
2016-17	15225.02
2017-18	16833.07
2018-19	19038.17